

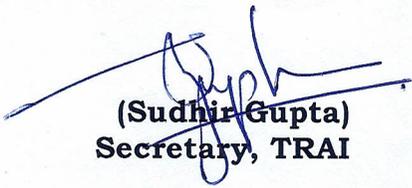
Information note to the press (Press Release No 35/2015)

TELECOM REGULATORY AUTHORITY OF INDIA

New Delhi. 13th May 2015: TRAI had issued tariff orders namely "The Telecommunication (Broadcasting and Cable) Services (Second) Tariff (Seventh Amendment) Order 2006, (8 of 2006)" dated 21.11.2006 & the Telecommunication (Broadcasting and Cable) Services (Third)(CAS areas) Tariff (First Amendment) Order, 2006, (7 of 2006)" dated 21.11.2006 applicable to commercial cable subscribers in the non-addressable system (non-CAS) and the CAS systems, respectively. These tariff orders were set aside by the Hon'ble TDSAT vide its judgement dated 28.05.2010, in Appeal No 17© of 2006 (East India Hotel Limited Vs TRAI & Ors) and Appeal No 18© of 2006 (The Connaught Prominent Hotels Limited Vs TRAI & Ors). The Hon'ble Supreme Court, vide its interim order dated 16.08.2010 passed in Civil Appeal Nos 6040-6041 of 2010 -M/s ESPN Software India Private Limited Vs TRAI & Ors with Civil Appeal Nos 8358-8359 of 2010 & 10476 -10477 of 2010 stayed the impugned Judgement and vide its final order dated 16.04.2014, Hon'ble Supreme Court, directed TRAI to look into the matter de-novo and within three months re-determine the tariff after hearing all the stakeholders' contentions.

2. TRAI after a comprehensive and inclusive consultation process in pursuance of aforesaid order of the Hon'ble Supreme Court, notified Tariff orders dated 16.07.2014 and 18.07.2014 (applicable to commercial cable subscribers on non-CAS systems and to commercial cable subscribers of all addressable systems respectively). Both the Tariff orders were challenged before the Hon'ble TDSAT and these Tariff orders were set aside by the Hon'ble Tribunal vide its order dated 09.03.2015. In the said order, Hon'ble TDSAT also observed that TRAI should consider whether to issue an interim Tariff Order dealing with the matter until it takes a final call on the subject.

3. Now, after duly considering the matter, it has been decided that as an ad interim measure, the "Telecommunication (Broadcasting and Cable) Services (Second) Tariff Order 2004" (6 of 2004) dated 01.10.2004, the "Telecommunication (Broadcasting and Cable) Services (Third) (CAS Areas) Tariff Order 2006 (6 of 2006) dated 31.08.2006 and the "Telecommunication (Broadcasting and Cable) Services) (Fourth) (Addressable Systems) Tariff Order, 2010 (1 of 2010) dated 21.07.2010 respectively shall apply subject to the outcome of the civil appeal filed by TRAI before the Hon'ble Supreme Court challenging the order dated 9th March, 2015 of the Hon'ble TDSAT.


(Sudhir Gupta)
Secretary, TRAI